

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Makkhan Lal Jain
FIR No: 114/2020
PS Preet Vihar
U/s 387/506/201/120-B/34 IPC

07.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC
Sh. Kashmir Singh, ld. Counsel for the applicant.

Reply is received from the IO. However, reply is not complete. IO has shown previous involvement of the accused in seven cases. However, list of those cases is not attached.

IO is directed to file the complete report in relation to the previous involvement of the accused. He shall also join the proceedings through VC on the next date of hearing.

List for complete report and arguments on this application on 08.07.2020.

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(DINESH KUMAR)
ACMM (EAST)/KKD/07.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

**FIR No. 125/2020
PS Preet Vihar
State Vs Unknown**

07.07.2020

Through Video conferencing

Application for releasing vehicle no. DL-1LV-0935 (Maruti Echo Flaxi Green) on superdari.

Present: Ld. APP for the State through VC.
Sh. Jogesh Gupta, ld. Counsel for the applicant.
Reply received from the IO.
Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 4,00,000/- (Rs. Four lacs only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall

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join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the Ld. counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents within 7 days of the opening of the court.

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(DINESH KUMAR)
ACMM (EAST)/KKD/07.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

**FIR No. 125/2020
PS Preet Vihar
State Vs Unknown**

07.07.2020

Through Video conferencing

Application for releasing vehicle no. DL-1LP-2178 (Mahindra Light Goods Vehicle) on superdari.

Present: Ld. APP for the State through VC.
Sh. Jogesh Gupta, ld. Counsel for the applicant.
Reply received from the IO.
Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 5,00,000/- (Rs. Five lacs only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall

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join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the ld. counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents within 7 days of the opening of the court.

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ACMM (EAST)/KKD/07.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Manoj Kumar
FIR No. 269/2020
PS New Ashok Nagar
U/s 392/411 IPC

07.07.2020
Through Video conferencing

A bail application under Section 439 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.
Sh. Manoj Kumar, Id. Counsel for the applicant
through VC.

Reply received from the IO

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 11.06.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 11.06.2020. His custody is not required for further investigation. This is a period

when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents within 7 days of the opening of the court.

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(DINESH KUMAR)
ACMM (EAST)/KKD/07.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Wasim

E FIR No: ED-PV-000137/2020

PS Preet Vihar

U/s 379/411 IPC

07.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Ld. APP for the State through VC.

Sh. Vishnu Dutt Sharma, ld. Counsel for the applicant/
accused through VC

Reply is received from the IO

Accused is stated to be in JC.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 19.06.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 19.06.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic.

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Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on

furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents within 7 days of the opening of the court.

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ACMM (EAST)/KKD/07.07.2020